

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 254/95

~~Text No.~~

DATE OF DECISION 20th Sept. 1995.

Sri G.Ratnaih **Petitioner**

party-in-person **Advocate for the Petitioner (s)**

Versus

Union of India & Ors. **Respondent**

Mr. Akil Kureshi **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. K.Ramamoorthy : Member (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Shri G.Ratnaiah,
S/O Subbaiah,
Director (Finance &Accts),
C/O General Manager,
Telecom,
SURAT 395 006.

(18) C
Applicant

(Party-in-person)

Versus

1. Union of India
(represented by the
secretary,
Department of Telecom,
Sanchar Bhavan,
20, Ashoka Road,
New Delhi 110 001.

2. General Manager,
Telecom,
Hyderabad telecom area,
CTO Building,
Secunderabad 500 003.

3. Telecom Dist. Manager,
Anantapur 505 050(AP)

.... Respondents

(Advocate: Mr.Akil Kureishi)

O R A L O R D E R

Date 20.9.1995

Per : Hon'ble Mr.K.Ramamoorthy : Member (A)

Mr.G.Ratnaiah, party-in-person is not present, though the learned counsel for the respondents is present.

Though a specific order was passed on 3/8/95 directing the office to inform the applicant to approach the Principal Bench, since the letter of the applicant dated 25.7.95 is a request of withdrawal of the O.A., permission is granted to do so because of his request.

O.A.stands disposed of as withdrawn. No order as to costs


(K. Ramamoorthy)
Member (A)

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